

of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-152/77].

I. Notifications under the Merchant Shipping Act, 1958

II. Government of Tamil Nadu Notifications and Related Papers

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table the following papers: —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:

(i) Notification G.S.R. No. 1602, dated the 13th November, 1976, publishing the Shipping Development Fund Committee (General) (Amendment) Rules, 1976. [Placed in Library. See No. LT-235/77].

(ii) Notification G.S.R. No. 30, dated the 1st January, 1977, publishing the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1976. [Placed in Library. See No. LT-235/77].

(iii) Notification G.S.R. No. 93, dated the 15th January, 1977, publishing the Shipping Development Fund Committee Employees' Contributory Provident Fund) Rules, 1976. [Placed in Library. See No. LT-166/77].

(iv) Notification G.S.R. No. 300, dated the 5th March, 1977, publishing the Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1977.

(v) Notification G.S.R. No. 388, dated the 19th March, 1977, publishing the Shipping Development Fund Committee (General) (Second Amendment) Rules, 1977.

(vi) Notification G.S.R. No. 389, dated the 19th March, 1977, publishing the Shipping Development Fund Committee (General) Amendment Rules, 1977. [Placed in Library. See No. LT-235/77 of (iv) to (vi)].

II. A copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (3) of section 133, of the Motor Vehicles Act, 1939, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a statement giving reasons for the delay in laying the Notifications: —

(i) Notification G.O.Ms. No. 2241, Home, dated the 29th September, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(ii) Notifications G.O.Ms. No. 2579, Home, Transport-VII, dated the 18th October, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(iii) Notification G.O.Ms. No. 2614, Home, dated the 10th November, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(iv) Notification G.O.Ms. No. 2617, dated the 10th November, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(v) Notification G.O.Ms. No. 2683, Home <Transport-V), dated the 17th November, 1976, publishing amendments to the Tamil Nadu Motor Vehicles Accidents Claims Tribunals Rules, 1961.

(vi) Notification G.O.Ms. No. 66, Home, dated the 26th January, 1977, publishing amendments to the Tamil Nadu Motor Vehicles

[Shri Morarji R. Desai]

Rules, 1940. [Placed in Library. See No. LT-169/77 for (i) to (vi)].

Ministry of Home Affairs Order

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHAR AN SINGH): Sir, I beg to lay on the Table, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957, a copy (in English and Hindi) of the Ministry of Home Affairs Order No. 100/77-LSG., dated the 21st March, 1977, making amendment in the Ministry of Home Affairs Order No. U-13021/77/75-Delhi (i) dated the 24th March, 1975. [Placed in Library. See No. LT-117/77].

I. Report (1975-76) and Accounts of the Hindustan Organic chemicals Limited and Related Papers.

II. Report (1975-76) and Accounts of the Indian Drugs and Pharmaceuticals Limited, New Delhi and Related Papers

III. Report (1975-76) and Accounts of the Hindustan Antibiotics Limited, Pimari and Related Papers

IV. Report (1975-76) and Accounts of the Indo-Rurma Petroleum Company Limited, Calcutta and Related Papers

THE MINISTER OF CHEMICALS AND FERTILIZERS AND PETROLEUM (SHRI H. N. BAHUGUNA): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

I. (a) Fifteenth Annual Report and Accounts of the Hindustan Organic Chemicals Limited for the year 1975-76, together with the Auditors' Report on Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-236/77 for (a), (b)].

II. (a) Fifteenth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-237/77 for (a) and (b)].

III. (a) Twenty-second Annual Report and Accounts of the Hindustan Antibiotics Limited, Pimpri, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-238/77 for (a) and (b)].

IV. (a) Sixty-eight Annual Report and Accounts of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1970-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-171/77 for (a) and (b)].

I. The Tamil Nadu Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977

II. Notifications of the Ministry of Works and Housing and Related Papers.